

### Hunger Strikes

2482. **Shri Atam Das:** Will the Minister of Home Affairs be pleased to state:

(a) whether Government propose to ban the hunger strike and to introduce some legislation in this regard; and

(b) if so, when?

**The Minister of State in the Ministry of Home Affairs (Shri Vidya Charan Shukla):** (a) No, Sir

(b) Does not arise

### Transfer of Government Employees to Autonomous Bodies

2483. **Shri S. M. Joshi:** Will the Minister of Home Affairs be pleased to state

(a) whether a Government employee who applies for a post for his betterment in some autonomous body or Council which is 100 per cent financed by Government, is not allowed the benefits of his past service including those of retirement benefits while such benefits are permissible to those Government employees who apply for some posts from one department to another department of another Ministry or whose services are lent from one department of a Ministry to an autonomous body or a Council which is 100 per cent financed by Government;

(b) if so, the reasons therefor; and

(c) whether Government propose to revise the policy and treat all employees of Government and its autonomous bodies or Council at par for all purposes?

**The Minister of State in the Ministry of Home Affairs (Shri Vidya Charan Shukla):** (a) and (b). Under the existing rules, a Government servant transferred from one Government Department to another, on his own application or otherwise, continues to be in Government service and, as such, all services rendered by

him under Government would count for pension and other benefits admissible under the rules. On the other hand, a Government servant transferred permanently to an autonomous body or Council ceases to be in Government service with effect from the date of his permanent transfer and, as such, Government ceases to have any liability for his pensionable service. It has, however, been decided that in cases where such transfer is in the public interest, an amount equal to what Government would have contributed, had the officer been on Contributory Provident Fund terms under Government, together with simple interest thereon at two per cent for the period of his pensionable service under Government may be credited to his Contributory Provident Fund Account with the autonomous body as an opening balance on the date of permanent absorption and Government's liability in respect of the officer's pensionable service under them treated as extinguished by this payment

(c) No such proposal is under consideration

12.21 hrs.

### MOTION FOR ADJOURNMENT

#### ALLEGED FAILURE OF THE GOVERNMENT OF INDIA TO PROTECT THE INDIAN DIPLOMATIC PERSONNEL IN CHINA

**Mr. Speaker:** Yesterday we were discussing the Chinese question. An adjournment motion notice has been given. Shri Madhu Limaye has given notice of the motion. He might ask the leave of the House.

**Shri Surendranath Dwivedy (Kendrapara):** Let the motion be read out.

**Mr. Speaker:** The motion is:

"The failure of the Government to protect our diplomatic personnel in Communist China and sever